CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH, ALIAHABAD.

Allahabad, this the 29th day of August, 2003.

QUORUM : HON.MR. JUSTICE R.R.K. TRIVEDI, V.C.

HON. MR. D. R. TIWARI, A.M.

C.C.P. No. 84 of 2003

in

O.A. No. 763 of 2002

K.D. Sah, aged about 50 years S/O Late Shri D. Lal Sah R/O
House No.P-8/2, C.O.D. Estate Area, Naini, Allahabad.
..... Applicant.

Counsel for applicant : Sri R. Verma.

Versus

Shri Aurovindo Nandi, General Manager, Ordnance Clothing Factory, Shahjahanpur.... Respondents.

Counsel for respondents: Sri A. Mohiley.

ORDER (ORAL)

BY HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

of A. T. Act, 1985, applicant has prayed to punish Respondent for wilful disobedients of the order of this Tribunal dated 13.12.2003 passed in O.A. No.763/02. The direction of the Tribunal was to Respondent No.4 to examine the claim of the applicant under the first category as if no advance was drawn and decide the same in accordance with rule within three months from the receipt of a copy of the order. The claim of the applicant was regarding the payment of Rs.7918/=. The claim of the applicant has been accepted and amount has been paid. However, counsel for applicant says that it was paid after considerable delay. However, for delay alone, we do not that the respondent may be punished for contempt.



2. In the circumstances, no contempt has been made out. Notices are discharged. Application is dismissed.

No order as to costs.

Paara

A.M.

V.c.

Asthana/